

(b) whether Government has envisaged any other system for introduction in their place, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) No, Sir.

(b) Does not arise.

**Regulation of non-popular unrecognized political parties**

2339. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Parliamentary Standing Committee has recommended for regulation of sprouting of non-popular unrecognized political parties in the country, if so, the details thereof; and

(b) the response of Government to the said recommendation, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) and (b) No such recommendation for regulation of sprouting of non-popular unrecognized political parties has been received from the Parliamentary Standing Committee.

**Complaints relating to online applications for Voter I Cards**

†2340. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of new voters or voters applying for transfer who have filled Form 6 online through the website of the Election Commission during the last three years;

(b) whether it is a fact that due to difficulty in getting approval of link to upload photo, address and age certificate while filling the Form 6 online, lesser number of online applications are received; and

(c) the details of complaints related to such online applications along with details of the steps to be taken to address them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) The information is being collected and will be laid on the Table of the House.

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† Original notice of the question was received in Hindi.